

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 35556/2013

(Arising out of impugned final judgment and order dated 27/04/2012
in CTR No. 350/2012 passed by the High Court Of Judicature at
Allahabad)

COMMR.OF COMMERCIAL TAXES U.P.

Petitioner(s)

VERSUS

M/S CASTROL INDIA LTD. Respondent(s)
(With appln.(s) for exemption from filing O.T. and interim relief
and office report)

Date : 09/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Pawan Shree Agarwal, Adv.
Mr. Abhinav Malik, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

Mr. Vivek Sharma, Adv.
Mr. Rahul Ray, Adv.
Ms. Charanaya L., Adv.
For Mr. M.P. Devanath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit may be filed within six weeks from
today.

Rejoinder affidavit, if any, may be filed within six
weeks thereafter.

List the matter on 30th October, 2015.

Signature Not Verified

(Sarita Purohit)
Digitally signed by
Sarita Purohit
Date: 2015.07.11

10:54:32 IST
Reason:

Court Master

(Sneh Bala Mehra)

Assistant Registrar